

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**IB-918(ND)/2019**

**IN THE MATTER OF:**

**M/s. Pawan Security Services**

**...PETITIONER**

**Vs.**

**M/s. Star Facilities Management Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9**

**Order delivered on 21.10.2019**

**Coram:**

**Shri. P.S.N. Prasad,**

**Hon'ble Member (Judicial)**

**Dr. V.K. Subburaj,**

**Hon'ble Member (Technical)**

**For the Petitioner/Op. Creditor:**

**For the Respondent/Co.-Debtor: Ms. Henna George, Adv.**

**ORDER**

Counsel for the petitioner/Operational-creditor is present at the time of hearing as well as counsel for the Corporate-debtor is present and counsel for the corporate-debtor has submitted that the matter is likely to be settled and the settlement is at the advanced stage. Having regard to the submissions made by the counsel for the Corporate-debtor ten days' time is granted in the matter. It shall be the last and final opportunity for filing his reply in this matter by the Corporate-debtor. Post the matter to 28.11.2019.

**S - d**

**(V.K. Subburaj)  
Member (T)**

**S - d**

**(P.S.N. Prasad)  
Member (J)**